

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 174/MP/2024**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking to supply its quota of 62.5MW of power capacity in terms of the PPA dated 20.8.2019 and PSA dated 17.06.2019.

Petitioner : BSES Yamuna Power Limited

Respondents : SBSR Power Cleantech Eleven Pvt. Ltd. and 2 others

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sameer Sharma, Advocate, BYPL  
Shri Hasan Murtaza, Advocate, BYPL  
Shri Hemant Singh, Advocate, SBSRPCEPL  
Shri Lakshyajit Singh Bagdawl, Advocate, SBSRPCEPL  
Ms. Lavanya Panwar, Advocate, SBSRPCEPL  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

The case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Respondent SBSR Power Clean sought time to file its reply in this matter. He also requested that the Commission consider listing this matter along with Petition Nos.192/MP/2021 and 235/MP/2023 relating to the same parties and arising from the same contract. This was not opposed by the learned counsel for the Petitioner.

3. The learned counsel for the Respondent SECI sought time to file its reply in the matter.

4. The Commission, after hearing the parties, directed the Respondents to file their reply in the matter on or before **29.1.2025**, after serving a copy on the Petitioner, who may file a rejoinder, if any, by **20.2.2025**.

5. This Petition shall be listed along with Petition Nos. 192/MP/2021 and 235/MP/2023 for hearing on **7.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

